

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY 400 614

OA. NO. 287/88

Inspectorate Employees Union,  
Ambajhari, Nagpur  
through  
its General Secretary Shri Rambrich  
Quality Assurance Estt.(Armaments),  
Ambajhari, Nagpur 440021.

Applicants

v/s.

1. The Union of India
2. The Quality Assurance Officer,  
Quality Assurance Estt.(Armts),  
Ambajhari, Nagpur 440021.

Respondents

CORAM: Hon'ble Vice Chairman Shri B.C.Gadgil

Appearance:

Mr.P.T.Abraham  
Advocate  
for the Applicants

Mr.V.S.Masurkar  
Advocate  
for the Respondents

ORAL JUDGMENT

Dated: 26.8.1988

(PER: B.C.Gadgil, Vice Chairman)

Mr.P.T.Abraham for the applicants. On my direction  
Mr.V.S.Masurkar appears for the respondents at the admission  
stage. The department has issued instructions No. 981/A/A  
dated 13.7.1988 a copy of those instructions are produced  
in OA.320/88. The office has prepared another copy from  
that copy and it is taken on record. In view of these  
instructions, Mr.Abraham states that the applicants may  
be permitted to withdraw the application with liberty to  
file a fresh application if need arises. Mr.Masurkar cannot  
have any objection to this prayer. The application is  
disposed of as withdrawn with liberty to file fresh  
application if need arise.

*B.C.Gadgil*  
(B.C.Gadgil)  
Vice Chairman